

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. †*169
ANSWERED ON 27.07.2017

MONITORING COMMITTEE FOR GANGA RIVER

†*169. SHRI UDAY PRATAP SINGH

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government proposes to award rigorous imprisonment and heavy fine for the offenders found guilty of polluting the Ganga river;
- (b) if so, the details thereof and the time by which this provision is likely to be made;
- (c) whether the Government also proposes to constitute any monitoring committee or sign an agreement with the Ganga Basin States for pollution prevention and rejuvenation of river Ganga; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF LOK SABHA STARRED QUESTION NO.*169 TO BE ANSWERED ON 27TH JULY, 2017 ON “MONITORING COMMITTEE FOR GANGA RIVER” RAISED BY SHRI UDAY PRATAP SINGH.

(a) & (b) Presently the pollution caused by the discharge of Industrial and Domestic effluent are regulated under the provisions of the Water (prevention and control of pollution) Act, 1974 and the Environment (Protection) Act, 1986. These Acts provide for penalty for contravention/non-compliance of the provision of the Act and the rules and directions issued under the Act. Further, River Ganga (Rejuvenation, Protection and Management) Authorities Order 2016 empowers National Mission for Clean Ganga (NMCG) and State Ganga Committees to issue directions for abatement of pollution and rejuvenation, protection and management of river Ganga.

National Green Tribunal (NGT) in its Judgement dated 13/07/2017 relating to the stretch of river Ganga from Haridwar to Unnao has ordered complete prohibition on disposing of Municipal Solid Waste (MSW), E-Waste or bio-medical waste on the flood plain or into river Ganga or its tributaries. For each default, the defaulter would be liable to pay Environment Compensation of Rs. 50,000.

(c) & (d) There is no such proposal at present.
